

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 555/Del/2016
Assessment Year : 2010-11**

**DCIT, CIRCLE-18(2),
ROOM NO. 212, C.R.
BUILDING, NEW DELHI**

(Appellant)

**Vs. M/S NKC PROJECTS PVT. LTD.,
C-124B, GROUND FLOOR,
GREATER KAILASH-I,
NEW DELHI – 48**

(PAN: AACCN4070E)

(Respondent)

Appellant by : Shri Ashok Gautam, Sr. DR.

Respondent by : Shri Lalit Mohan, CA

Date of hearing : **11.03.2021**

Date of pronouncement : **11.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal filed by the Revenue for the assessment year 2010-11 is directed against the order of learned CIT(A)-42, New Delhi.

2. The learned Authorised Representative for the assessee, vide his letter dated 11.3.2021 has requested for dismissal of the appeal filed by the Revenue and stated that assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's A.R. for dismissal of the Revenue's appeal.

5. In the result, the appeal filed by the Revenue is dismissed having become infructuous.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 11th March, 2021.

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

